

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2206
ANSWERED ON:10.03.2010
VIGILANCE CASES AGAINST BUREAUCRATS
Raghavan Shri M. K.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of vigilance cases initiated against All India Services Officers during the year 2008 and 2009;
- (b) the number of IAS, IPS and IFS officers listed in the vigilance cases;
- (c) the number of cases for which sanction has been issued for prosecution by the CVC, case-wise;
- (d) the number of cases in which penalty has been imposed, case-wise; and
- (e) the number of IAS, IPS and IFS officers who have been promoted despite vigilance cases against them, department-wise and State-wise?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) & (b) : The information, as received from the CVC, is given below:-

Year	No of IAS officer	No. of IPS officers	No of IFS officers	Total cases
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2008	38	08	04	50
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2009	35	10	09	54
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(c) & (d) : The CVC does not issue sanction for prosecution. However, the Commission advised sanction for prosecution in the year 2008 and 2009 in 107 and 131 cases respectively. In pursuance of the Commission's advice, the Competent Authorities have imposed penalties as per details given below:-

year	Major penalty	Minor penalty	Total
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2008	909	1173	2082
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2009	800	713	1513
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(e) : Promotion of Government Servants including AIS Officers against whom disciplinary/court proceedings are pending or whose conduct is under investigation, is governed by the ruling given by the Supreme Court in the case of Union of India etc. vs K.V. Jankiraman etc. (AIR 1991 SC 2010). Therefore, pendency of vigilance case except as provided in the aforesaid ruling is not a bar on promotion. No centralized data is maintained for such officers.